

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34482/2019

VIJAY BAHADUR @ PAHADI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 02-12-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
[IN CHAMBER]

For Petitioner(s) Mr. Piyush Vashistha, Adv.  
Mr. Gaurav Srivastava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

It is pointed out that the certificate of surrender reflects the petitioner's name, Vijay Bahadur @ Pahadi; however it does not reflect his father's name i.e. Vijay Bahadur @ Pahadi, son of Mewa Lal Jaiswal in the proof of surrender. Ld. Counsel submits that the petitioner's father's name does not find place even in the impugned judgment. Be that as it may, the petitioner shall obtain a fresh certificate. The concerned Court shall furnish a fresh certificate containing the name of the petitioner's father. The fresh certificate shall be filed within four weeks.

(Jatinder Kaur)  
Sr. P.A.

(RAJINDER KAUR)  
BRANCH OFFICER